

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI**

**(DELHI BENCH 'G' : NEW DELHI)**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.3757/Del/2017  
(Assessment Year : 2011-12)

Sh. Sachin Gupta, 855, Gali Beri Wali, Kucha Pati Ram, Bazar Sita Ram New Delhi PAN : AIDPG8677L	Vs.	ITO Ward-46(4), New Delhi
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>

Assessee by	None
Revenue by	Sh. Abhishek Kumar, Sr. DR

Date of hearing:	27.07.2022
Date of Pronouncement:	27.07.2022

**ORDER**

**PER ANUBHAV SHARMA, JM:**

The assessee has come in appeal against order of Ld. CIT(A)-16, New Delhi in regard to assessment year 2011-12 of the assessee, in appeal against order dated 21.03.2014 arising out of the assessment u/s 144 of the Income Tax Act, 1961 passed by Ld. Assessing officer, ITO, Ward-28(4), New Delhi.

2. As the case was called for hearing, non-appeared on behalf of the assessee. The record shows that at the time of hearing, none has appeared for the assessee on 01.02.2021, 12.04.2021, 21.06.2021, 08.09.2021, 17.11.2021, 07.02.2022, 28.04.2022 and today. Notices have been repeatedly issued and received back with reports of 'Left'. No further opportunity is justified.
3. Heard. Ld. DR supported the findings of Ld. Authorities below.
4. The Perusal of record shows that in fact the appeal is pending at the stage of removing the defects as certified copy and ordinary copy of the impugned order of ld. CIT(A) has not been filed.
5. In the light of aforesaid , the appeal is dismissed *in limine*.

**Order pronounced in the open court on 27<sup>th</sup> July, 2022.**

**Sd/-**

**(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

**Sd/-**

**(ANUBHAV SHARMA)  
JUDICIAL MEMBER**

*Date:- 27.07.2022*

**\*Binita, SR.P.S\***

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

**ASSISTANT REGISTRAR  
ITAT, NEW DELHI**